IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.205 OF 1997

Dated, the)1 15 December, '98.

BETWEEN :

M.V. RAMANA

... Applicant

A N D

- 1. The Pest Master General, Kurmeel Region, Kurmeel.
- 2. The Superintendent of Post Office, Nandyal, Kurnool District.
- The Sub-Divisional Office. Markapur Prakasam District.

COUNSELS :

For the Applicant

: Mr. M. Subba Reddy

For the Respondent

: Mr. V. Vined Kumar

CORAM :

THE HON BLE MR. R. RANGARAJAN, MEMBER (ADMIN) L.)

THE HON BLE MR. B. S. JAI PARAMESHWAR, MEMBER (JUDICIAL)

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ORDER

(PER: HON BLE MR. B. S. JAI PARAMESHWAR, MEMBER (J)

- When this O.A. was taken up for hearing mone inclined to adjourn the precedings on account of absence of the parties and their Counsels. We are deciding this O.A. on the basis of the material available on record in accordance with Rule 15(1) of the Central Administrative Tribunals Rules and Precedures 1987.
- 2. The applicant was working as EDDA/MC at Chappalamadugu Branch Office a/c with Erragendapalem S.O. from 1979 enwards. While working so he was alleged to have committed certain grave misconduct and derelection of duty. and he was put off from duty.
- 3. The SDI(P), Markapur i.e. Respondent No.3 issued a charge memo vide proceedings No.F/FRP dt. 31.3.89. The charges levelled against the applicant read as under:

"ARTICLE-I

That the said Sri M.V. Ramana, EDMC/DA(put eff), Chapalamadugu B.O. a/w E.G.Palem SO fradulently took payment of the old age pension money orders bearing numbers 0458/74, dt.2.6.87, 2614/267 dt. 26.8.87, 4905/120 dt. 26.11.87 and 7904/65 dt. 26.3.88 issued by Ongole H.O. at Rs.90/- each and showed the M.Os as paid to the payee on 5.6.87, 3.9.87, 2.12.87 and 29.3.88 respectively and rendered the money order paid vouchers to the BPM, Chapalamadugu BO as such when the money orders were not actually paid to the payee and when the payee reported died before the date of payment of those MOs.

Thus Sri MV Ramana has contravened the provisions of rules 10 = 106 of Book of BO Rules (Sixth Edition) read with rules 121 and 127 of P&T Manual Volume VI Part III (sixth edition) and thereby exhibited lack of absolute integrity and devotion to duty as required by the provisions of rule 17 of P&T ED Agents conduct ancervice rules, 1964.

ARTICLE-II

That Sri MV Ramana, EDMC/DA(put off), Chapalamadugu B.O. a/w EG Palem SO failed to maintain the postman book for the period from 1.11.87 to 31.12.87 which is a primary record to be maintain by the delivery agent contravening the provisions of rule 110 of P&T Manual Volume VI part III (sixth Edition) and thereby exhibited lack of devotion to duty as required by the provisions

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of rule 17 of P&T ED Agents Conduct and Service Rules, 1964."

- 4. A detailed inquiry was conducted into the charges.

 by the SDI(P), Allagadda. A copy of the report of the

 Inquiry Officer is at Annexure-4, (pages 11 to 30) to the O.A.
- 5. A copy of the report of the Inquiry Officer was furnished to the applicant. The applicant submitted his representation dt. 15.12.90.
- The respondent No.3 is the disciplinary authority.

 The respondent No.3 after going through the imquiry records, and explanation of the applicant ordered for forfeiture of the past service of the applicant for all purposes and reinstated the applicant into service. The order of the disciplinary authority is at Annexuro-5(pages 31 to 36)
- The respondent Ne.2 is the reviewing authority.

 The respondent Ne.2 after going through the inquiry preceedings.

 felt that the punishment awarded by the Respondent Net3 was

 inadequate compared to the gravity of the charge levelled

 against the applicant and issued a notice dt. 8.9.91 to

 the applicant to show cause as to why the punishment be enhanced.

 A copy of the show cause notice is at Ammexure-II (page-6) to

 the O.A.
- 8. The applicant submitted his reply. A copy of the reply is at Annexure-3 (page 7 to 17) to the O.A.
- 9. The respondent Ne.2 after considering the explanation of the applicant, by his proceedings Ne.F/3-1/88-89 dt. 8.10.91 passed am order enhancing the punishment and thereby removed the applicant from service. The applicant has not produced copy of the order passed by the respondent Ne.2.
- 10. On 24.1.92 The applicant preferred an appeal to the Respondent No.1 against the order dt. 8.10.91. In the first instance, the Respondent No.2 felt that no appeal against the order dt. 8.10.91 passed by the respondent No.2 was maintainable

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Accordingly, he rejected the appeal by his order dt. 16.7.92.

The applicant has not produced a copy of the order dt. 16.7.92.

passed by the Respondent No.2.

- 11. The applicant submitted a petition to the President of India. The said petition was considered by the Directorate. The Directorates felt that the order dt. 16.7.92 passed by the Respondent No.2 was not according to the rules. He should have entertained the appeal and decided the appeal on merits.
- 12. He was of the view that the Respondent No.2 im
 his reviewing powers had enhanced the penalty of punishment
 and
 imposed on the applicant,/it was proper for the respondent
 No.1 to have considered the appeal dt. 24.1.92 on merits.
 Accordingly, the Directorate issued instructions to the
 respondent No.1 to reconsider the appeal dt. 24.1.92 on
 merits.
- 13. The respondent Ne.1 accordingly reconsidered the appeal dt. 24.1.92 and by his preceedings Ne.ST-III/14-NDL dt. 21.11.95 rejected the appeal and confirmed the order passed by the respondent Ne.2.
- The applicanthas filed this O.A. challenging the order dt. 21.11.95 passed by the Respondent No.1 on his appeal dt. 24.1.92 praying to set aside and for a direction to the respondents to reinstate him into service with all consequential benefits.
- 15. The respondents have filed their counter stating the circumstances under which the respondent Ne.2 felt the pumishment imposed by the disciplinary authority in his order dt. 24.12.90 was not adequate and exercised his power under Rule 29 of the CCS (CCA) Rules, and imposed the pumishment

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of removal of the applicant from service. The appeal submitted by the applicant against the said order was considered in the first instances as not maintainable by the respondent No.1. However, on the directions received from the Directorate the respondent No.1 considered the appeal and by the impugned order confirmed the punishment imposed by the respondent No.2.

The applicant has not filed any rejeinder to the reply. On going through the misconduct alleged against the applicant, it is disclosed that Sri N. Venkataiah was am old age pensioner from the State Govt. The said Sri N. Venkataiah expired on 8.3.87. However, the State Govt. remitted pension payable to him in June, September, December and March, 1988 through Mency Orders. The M.Os. were required to be disbursed by the applicant. The said N. Venkataiah was a resident of Chappalamadugu, village. It is stated by the Respendent Ne. 2 that Chappalamadugu is a small village and the applicant being EDMC/DA should have known the death of the said N.Venkataiah and should have refunded the amounts to the State Govt. instead he prepared decuments to show as if he had disbursed the said M.Os. to the payee on 5.6.87, 3.9.87, 2.12.87 and 29.3.88 respecti-The case of the disciplinary authority is that the applicant had falsely prepared certain decuments to show as if Sri N. Venkataiah, payee of the said M.Os. was still alive and misapprerpiated the funds. This _ charge is really a grave charge. When this charge has been established as per the report of the Inquiry Officer, the respondent No.3 in the first. Z | without understanding the bravemen of the charge had thought it proper to take a lemient view by imposing punishment, of forfeiture of ser-The respondents' further charge was that he failed to maintain the Pestman Beek. It was necessary in for the applicant - to maintain the Pestman-book. The applicant had admitted the said derelection of duty is not maintaining the

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Pestman Beek.

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- Having regard to the gravity of the charge against the 18. applicant the respondent No.2 rightly exercised his power under Rule 29 of the CCS CCA Rules and considered the imposition of penalty. He had given the show cause notice to the applicant. The applicant had failed to submit his explanation to the solution show cause metice even though he had sought extension of time.
- From the material available on record it cannot be said that the respondent No. 2 had exercised his power of revisioning without justifiable grounds.
- The frespendent No. 2, passed the forder of the series en 8.10.91. The applicant had appealed on 24.1.92. As already observed above, the Appellate Authority had taken an incorrect view as to the maintainability of the appeal dt. 24.1.92. It was only after the Directorate clarified the legal position, the respondent No.1 reconsidered the appeal and by the impugned order dt. 21.11.95 rejected the appeal confirming the punishment.
- 21. The applicant assempted to make out a case for the delay caused in dismissing the appeal. The respondents have in the reply stated clearly their reasons for the delay. In our opinion no blame can be attributed to the respondent No.1 in considering and deciding the appeal.
- In view of the above discussions, we find no merits in 22. the O.A.
- Hence, the O.A. is accordingly dismissed leaving the parties to bear their own costs.

PARAMESHWAR) MEMBER (J)

(R. RANGARAJAN) MEMBER (A)

Dated, the 115 December, '98.

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DA.205/97

Copy to:-

- 1. The Post Master General Kurnool Region, Kurnool.
- 2. The Superintendent of Bost Offices, Nandyal, Kurnool.
- 3. The Sub Divisional Office, Markapur Praksam Dist.
- 4. One copy to Mr. M. Subba Reddy, Advocate, CAT., Hyd.
- 5. One copy to Mr. V. Vinod Kumar, Addl. CSSC., CAT., Hyd.
- 6. One copy to HBSJP M(J), CAT., Hydi
- 7. One duplicate copy.
- 9. One copy to D.R.(A), CAT., Hyd.

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23/12/08

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN : M(A)

AND

THE HON'ELE SHRI B.S.JAI PARAMESWAR : M(J)

DATED: 48

ORDER/JUDGMENT

MAKR.A./C.P.No.

DA.NO. 205/97

ADMYTTED AND INTERIM DIRECTIONS ISSUED

A L L CLÀED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED REJECTED

NO ORDER AS TO COSTS

SRR



IN THE COURT OF CENTRAL ADMINISTRATIVE TRIBUNAL AT HYDERABAD.

(RULE 1907 OF Administrative Tribunal At Hyderabad.

M.A.NO. (60) of 1997

in

0.A.No. 1740 of 1996

Between: -

M.V.Ramana, S/o Ramana, aged 32 years, Delivery Assit., R/o Chapalamadugu, Pullalachervu Mandal, Prakasam District.

... Applicant.

AND

- The Post Master General, Kurnool Region, Kurnool.
- The Superintendent of Post offices, Nandyal, Kurnool District.
- 3. The Sub-Divisional Office, Markapur, Prakasam District.

... Respondents.

Brief Facts of the case:

It is submitted that the O.A.was returned on 24.6.96.

The Hon ble Tribunal granted time for re-presentation of the case on or before 8.7.96. But The bundle was misplaced in our office. I have found the bundle on 15.8.1996. I have seen the date when the case is re-presented. The date of re-presentation is over.

Som. Hence, there is a delay in re-presentation of the bundle.

Hence, in the above facts and circumstances, it is therefore prayed that this Hon'ble Tribunal may be pleased to condone the delay of the days for files. re-presentation of the bundle and pass such other order or orders as this Hon'ble Tribunal may deem fit and proper.

RELIEF SOUGHT:

Hence, in the above facts and circumstances, it is therefore prayed that this Hon ble Cribunal may be pleased

To condon the dela of 200 Says in representations

IN THE COURT OF CENTRAL ADMINISTRAL TIVE TRIBUNAL AT HYDERABAD.

M.A.No.

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of 1996

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CONTRETE DELAY PETITION

Filed by

M/s M.Subba Redd V.Mallik

Counsel for Applicant.

to condone the delay of 35 days for filing a re-presentation of the bundle and pass such other order or orders as this Hon ble Samuk Tribunal may deem fit and proper in the circumstances of the case.

VERIFICATION

I, G.Purnachandra Rao, S/o Narasimharao, Advocates
Clerk, aged 21 years, 3-6-725, Street No.11, Himayatnagar,
Hyderabad, do hereby declare that the above facts set out
above are true to the best of knowledge and believed
tobe true on the legal advise of our counsel. Hence
I have not suppressed any material facts herein.

COUNSEL FOR APPLICANT.

SIGNATURE OF THE APPLICANT.

वेंच केस/BENCH CASE

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THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDER. 3AD BUNCH.

M.A.No. 169 19.7

Condon to delay of 220 days by origonistation of OA

MA No.169/97 in D/- 19.2.97.
OA SR No.1740/96.

None on both sides. List' this O.A. for dismissal tomorrow (20.2.97).

HBSJP M(J)

HRRN

20.2.97

-I.A.NO.169/97-in-OASR-1740/96

MINUTES

ORAM: HRRN, M(A) ...
HBSJP, M(J)

None for the applicant. Mr.Vinod -umar for Respondents.

This M.A. is filed for condoning the elay of 220 days in re-presentation of the OA. The M.A. is not opposed. Hence the delay in re-presentation of the OA is ondoned. M.A. is allowed. Register the A. M.A. is ordered accordingly.

HBSJP M(J)

HRRN M(A) Mr. M. Subba Reddy EOUNSEL FOR THE APPLICANTS

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Mr. I wood known

Sr. Addl. Standing Counsel for _C.C.Rlys.

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